

(c) From 20th to 25th September, 1973. The loss suffered by the Railway due to cancellation and truncation of train services is estimated to be Rs. 12.61 lakhs approximately.

Brahmaputra Control Commission

733. DR. Z. A. AHMAD:

SHRI KRISHAN KANT:

SHRI J. S. TILAK:

SHRI KOTA PUNNAIAH:

SHRI KALI MUKHERJEE:

SHRI CHANDRA SHEKHAR:

SHRI A. G. KULKARNI:

SHRI GURNMUKH SINGH
MUSAFIR:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any assessment has been made in the progress of working of the Brahmaputra Control Commission; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) and (b) The Brahmaputra Flood Control Commission was set up by the State Government of Assam in June 1970 for the preparation of a comprehensive plan of flood control in the Brahmaputra valley and for execution of works. Since then the Commission has undertaken a number of flood control works like construction of embankments, town protection works, raising and strengthening of existing embankments etc. The Commission is also carrying out surveys and investigations for the preparation of a comprehensive plan of flood control in the valley. They are also engaged in investigations for storage reservoirs on Subansiri and Dehing rivers. The progress on works after the setting up of the Commission is construction of about

70 km of embankments, 20 towns protection schemes and raising and strengthening of about 190 km of embankments.

The expenditure on the plan works incurred by the Commission since its inception to the end of March, 1973, was Rs. 16.91 crores.

Uniform Tariff for inter-State sale of Power

734. SHRI SHYAMLAL GUPTA:

SHRI SITARAM KESRI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government's attention has been drawn to the statement of the Chairman Maharashtra State Electricity Board which appeared in the "Economic Times" of the 6th September, 1973 regarding the uniform tariff for inter-State sale of power; and

(b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) and (b) The reference is presumably to the news item which appeared in the "Economic Times" on 16th September, 1973. The tariff for inter-State power exchange are normally settled bilaterally by the concerned States. Uniform, reasonable and simple tariffs, as advocated by the Chairman, Maharashtra State Electricity Board can be achieved by negotiation and the Centre can offer its good offices for the purpose wherever required.

कटिहार में बिजली घर का स्थापित किया जाना

735. श्री जगदम्बी प्रसाद यादव : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि बिहार स्थित कटिहार में बिजली घर कब तक स्थापित किया जाने वाला है ?

Setting up of a Power Station at Katihar

735. SHRI J. P. YADAV : Will the Minister of IRRIGATION AND POWER be pleased to state by when a power station at Katihar in Bihar is going to be set up] ?

[THE DEPUTY MINISTER IN THE

सिचाई और विद्युत मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद) : कटिहार में ताप विद्युत केन्द्र स्थापित करने की स्कीम की पांचवीं पंचवर्षीय योजना के लिए विद्युत उत्पादन कार्यक्रम के प्रारूप में शामिल नहीं किया गया है।

MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): The scheme for setting up a thermal power station at Katihar has not been included in the draft Power Generation Programme for the Fifth Five Year Plan.]

बाल विवाह और दहेज प्रथा सम्बन्धी

अपराध

736. श्री ओउम प्रकाश त्यागी : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों में विभिन्न राज्यों में दहेज प्रथा और बाल विवाह संबंधी कानून का उल्लंघन करने के संबंध में कितने व्यक्तियों पर मुकदमे चलाये गये ?

Child marriage and dowry offences

736. SHRI O.P. TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of persons prosecuted for violating law prohibiting dowry and child marriage in various States during the last three years ?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : सूचना राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनो से इकट्ठी की जा रही है और इकट्ठी होते ही सदन के पटल पर रख दी जाएगी।

+ [THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE) : The information is already

† [] English translation.

being collected from the State Governments/ Union Territory Administrations and will be laid on the Table of the House in due course.]

Economy Measures in the Ministry of Law, Justice and Company Affairs

737. SHRI SHYAMLAL GUPTA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) out of Rs. 400 crores proposed to be saved by the Central Government on account of the present financial stringency, what has been the cut in so far as the Ministry of Law, Justice and Company Affairs is concerned;

(b) out of this amount how much cut will be effected in respect of Plan items and what will be on non-Plan items;

(c) the details of the schemes/projects proposed to be deferred on account of this cut; and

(d) when they will be taken up again and the percentage of increase in cost anticipated because of the time lag in implementation ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : (a) to (d) Information is being collected and will be laid on the Table of the House as early as possible.

Drilling Frigate from Japan

738. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission has procured a drilling frigate from Japan for operations at the Cambay area while the immediate requirement is for a survey vehicle;